

[1]

CA No.21/19
CNR No. DLCT11-001922-2019
P.S. Tilak Marg
FIR No.236/17
Simranjeet Kaur Bedi vs. State & Ors.

Matter is taken up today for hearing through Video Conferencing in terms of Office Order No.417/RG/DHC dated 27.8.2020 and Circular issued by Ld. District & Sessions Judge-cum-Special Judge (CBI), Rouse Avenue District Court, New Delhi, regarding Duty Roster of the Judicial Officers and Modalities in respect of hearing bearing No.E-10559 10644/Power/Gaz./RADC/2020 dated 28.8.2020 and No.E-10927-11013/Power/Gaz./RADC/2020 dated 30.8.2020 respectively.

11.9.2020 **(Proceeding through VC on CISCO WEBEX)**
Present: Sh. Arbind Garg, learned counsel for the appellant Simranjeet Kaur Bedi.

The process sent to the respondents was not served in this case. The process qua respondent no.2 Ajit Tyagi was not received and the address of respondent no.3 Inaytullah was not found correct.

The matter was today kept for the learned counsel for appellant to confirm the address of respondent no.2 Ajit Tyagi and to furnish the fresh address of respondent no.3 Inaytullah. The learned counsel has submitted that he will be filing the fresh address of respondent no.3 Inaytullah alongwith the PF. PF may be filed online or physically in the court.

The learned counsel has also been asked to furnish the mobile number and e-mail ID if any, available with him of respondent no.2 Ajit Tyagi and respondent no.3 Inaytullah.

On furnishing of PF, fresh notice of the application for condonation of delay in filing criminal appeal and appeal be issued to

[2]

respondent no.1, 2 and 3.

Matter be now listed on **08.10.2020 at 10.30 am**. In case it happens to be the day of physical hearing of the court then the case will be taken up in the court otherwise through VC, as the case may be.

The Digitally signed order is being sent to Sh. Brijesh Andani, Reader of the Court on E-mail ID of the court i.e. readercbi09radc@gmail.com with the direction to place the order on the record as and when the regular functioning of the Courts is resumed or whenever he visits court as per Duty Roaster and send copy of the order to Computer Branch, RADC for uploading on Official Website.

**(AJAY KUMAR KUCHAR)
Additional Sessions Judge/
Special Judge (PC Act),
CBI-09 (MPs/MLAs Cases),
RADC, New Delhi : 11.9.2020 (SR)**